

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC-1": NEW DELHI
(Through Video Conferencing)**

**BEFORE
SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

ITA No. 2372/Del/2018
Asstt. Year 2008-09

S.R. Handloom Pvt. Ltd. Pawan K Goel, A, 378, Ram Nagar Kirana Mandi, Ghaziabad Uttar Pradesh 201001 PAN AALCS3795E	Vs.	ACIT Circle 22(2) New Delhi.
(Appellant)		(Respondent)

Assessee by:	Shri Vipin Garg, Advocate
Department by :	Shri Ajay Kumar, Sr. DR
Date of Hearing	12/01/2021
Date of pronouncement	12/01/2021

ORDER

PER R.K. PANDA, AM

This appeal filed by the assessee is directed against the order dated 29th December, 2017 passed by the Ld. CIT (A)-43, New Delhi relating to assessment year 2008-09.

2. The Ld. Counsel for the assessee, at the outset submitted that the assessee wants to withdraw the appeal as it has opted for the Vivad se Vishwas Scheme 2020 by filing Form 1 and 2 and the department has already issued Form 3. In view of the above statement of the assessee and in absence of any objection from the side of the Ld. Sr. DR, the request of the assessee seeking withdrawal of the appeal is allowed. The appeal is dismissed as withdrawn.

**Order pronounced in the open court at time of hearing
itself i.e. on 12th January, 2021.**

sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Dated: 12th January, 2021

Veena

Copy forwarded to

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi

